

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.492/1997

New Delhi, this 30<sup>th</sup> day of September, 1997

Hon'ble Shri S.P. Biswas, Member(A)

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1. Uma Shankar  
B-71, Mohan Baba Nagar Gali No.3  
Badarpur, New Delhi
2. Gobind Singh  
Vill. Ber Sarai, PO JNU, New Delhi
3. Anup Singh  
634/Sector A Pocket C  
Vasant Kunj, New Delhi-70 .. Applicants

(By Shri D.R. Gupta, Advocate)

Versus

Union of India, through

1. Secretary  
M/Surface Transport, New Delhi
2. Chairman  
Departmental Canteen  
M/Surface Transport, New Delhi .. Respondents

(By Shri S. Mohd. Arif, Advocate)

ORDER

The applicants, working as bearers in the departmental canteen of the respondents, seek grant of temporary status on the ground that they have completed 206 days of service in terms of DoPT's instructions dated 10.3.93 and thus become eligible for grant of temporary status.

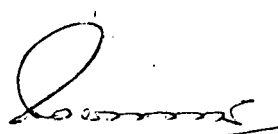
Heard the learned counsel for both the parties and perused the records of the case. It is the case of the applicants that they have been working as bearers on daily wage basis in the canteen since 1992, 1993 and 1994 respectively, that they have appealed to the respondents for grant of temporary status but without any result and that they apprehend that their services may be disengaged/dispensed with at any time.

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The case of the respondents is that the applicants were engaged from the open market and not through the employment exchange as required under the rules and are being paid by the Management Committee of the departmental canteen and that the applicants are not entitled for grant of temporary status in terms of the instructions of DoPT referred to above and relied upon by the applicant. Respondents would further submit that seeing the pathetic and poor condition of the applicants, they have taken up their case with the Internal Finance Wing to explore an alternative way to protect their services and therefore the present application is premature.

In the facts and circumstances of the case and in view of the submissions made by the learned counsel for respondents that the case of applicants is under consideration by respondents' Internal Finance Wing, I feel that it would meet the ends of justice if a direction is given to the respondents to expedite the case of the applicants favourably and communicate their decision to the applicants at an early date. I do so accordingly. The OA is accordingly disposed of but without any order as to costs.

  
(S.P. Biswas)  
Member (A)

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